

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 181 of 2020**

**IN THE MATTER OF:**

**Employees State Insurance Corporation**

**....Appellant**

**Vs.**

**DCS International Pvt. Ltd.**

**....Respondent**

**Present:**

**For Appellant: Mr. Paras Sachdeva, Advocate**

**For Respondent:**

**ORDER**

**29.01.2020:** Prima Facie this appeal has been filed after inordinate delay beyond the extended period of 45 days. However, on request, we provide one opportunity to the Learned Counsel for the Appellant to explain as to how it is within the period of limitation.

List this appeal 'for orders' on **07<sup>th</sup> February, 2020.**

[Justice Bansi Lal Bhat]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

[Shreesha Merla]  
Member (Technical)

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